



2026:AHC:126006

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 18086 of 2026

Nahnu @ Tejpal And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Anoop Kumar Mishra, Pintu
Kumar Bhartiya, Pradhumn
Kumar Pandey

Counsel for Opposite Party(s) : Gaya Prasad Mishra,
Kuldeep Kumar Gupta, G.A.

Court No. - 7

HON'BLE JAI PRAKASH TIWARI, J.

1. Heard learned counsel for the applicants, Sri Kuldeep Kumar Gupta, learned counsel for informant learned A.G.A. and perused the record.

2. The applicants are involved in Case Crime No. 625 of 2025 under Sections 191(2), 115(2), 352, 109(1) BNS Police Station Goverdhan District Mathura.

3. Learned counsel for the applicants has submitted that the applicants are innocent and has been falsely implicated in the present case. It is further submitted that only a general role has been assigned to the applicants. It is next submitted that no recovery has been made from the possession of the applicants. It is also submitted that the sister of the applicants has lodged an FIR against the brother of the informant, being Case Crime No. 47 of 2024, under Sections 498A, 323, 307, and 504 of the IPC, as well as Sections 3 /4 of the Dowry Prohibition Act. The said FIR arises out of a matrimonial dispute between the sister of the applicant and the brother of the informant. It is further submitted that it is apparent from the medical report that some of the injuries are on vital parts of the body, while the remaining injuries are simple in nature. The criminal history of

the applicants has been explained in paragraph no.23 of the affidavit filed in support of the bail application. The applicants are in jail since 14.03.2026. Therefore, the applicant is entitled for bail. Learned counsel for the applicant has further submitted that if the applicant is released on bail, the applicants would not misuse liberty of bail and is ready to co-operate in the trial.

4. Learned A.G.A. has opposed the prayer for bail but he has not disputed the above contention made by the learned counsel for the accused-applicants.

5. Considering the facts and circumstances of the case, perusing the record and also considering the nature of allegations, arguments advanced by the learned counsel for the parties and without expressing any opinion on the merit of the case, I find it to be a fit case for granting bail. Accordingly, the bail application is **allowed**.

6. Let applicants - Nahnu and Aman, be released on bail in the aforesaid case crime number on furnishing a personal bond and two reliable sureties of the like amount to the satisfaction of the court concerned subject to following conditions, which are being imposed in the interest of justice:-

(i) The applicants shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicants shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicants shall not indulge in any criminal and anti-social activity.

7. In case of breach of any of the above condition, the

prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicants.

8. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

June 5, 2026

S.K.

(Jai Prakash Tiwari,J.)